

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 30779/2014

(Arising out of impugned final judgment and order dated 10/09/2014
in MISB No. 7790/2011 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

DARSHAN DEVI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

WITH

SLP(C) No. 30452/2014

(With appln.(s) for exemption from filing O.T. and Interim Relief)

Date : 28/11/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Kavin Gulati, Sr. Adv.

Mr. Shantanu Krishna, Adv.

Mr. Amit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable after six weeks.

(NEELAM GULATI)
COURT MASTER

(SAROJ SAINI)
COURT MASTER

Signature Not Verified

Digitally signed by
Usha Rani Bhardwaj
Date: 2014.11.29
12:09:13 IST
Reason: